

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.40/2003

Wednesday, this the 26th day of March, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. Govindan S. Tamai, Member (A)

1. Madan Pal
(PIS No.28820373)
Ex. Constable of Delhi Police
r/o Vill. Dangrol, PO Kandhaia
Dist. Muzaffer Nagar, UP
2. Lalit Kumar
(PIS No.28881044)
r/o Vill Jatpura, PO Mukimpur
PS Kondehay, Dist. Buland Shahar, UP

..Applicants
(By Advocate: Shri Anil Singal)

Versus

1. Jt. Commissioner of Police
New Delhi Range, PHQ, IP Estate
New Delhi
2. Dy. Commissioner of Police,
North East Distt., Delhi

.. Respondents
(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

After making certain submissions, when it was pointed out to learned counsel for applicants that this OA is not maintainable for non-joinder of necessary parties as provided under the provisions of Administrative Tribunals Act, 1985 and Rules made thereunder, he has prayed for permission to withdraw the OA. In view of the above, OA is dismissed as withdrawn.

No costs.

(Govindan S. Tamai)
Member (A)

S. Tamai

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)